

“That leave be granted to introduce a Bill to provide for certain agencies to ensure freedom of having access to and obtaining public information for the citizens and for matters connected therewith.”

The motion was adopted.

DR. SUBRAMANIAM SWAMY : Sir, I introduce the Bill.

REGULATION AND CONTROL OF
TECHNICAL SERVICING
UNITS BILL*

SHRIMATI JAYANTI PATNAIK (Cuttack) : I beg to move for leave to introduce a Bill to provide for regulation and control of technical servicing units in the country.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for regulation and control of technical servicing units in the country.”

The motion was adopted.

SHRIMATI JAYANTI PATNAIK : Sir, I introduced the Bill.

CONSTITUTION (AMENDMENT) BILL*
(Amendment of Article 169)

SHRI CHITTA BASU (Barasat) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted.

SHRI CHITTA BASU : Sir, I introduce the Bill.

MR. DEPUTY-SPEAKER : Shri Bheekhabai— not present.

Shri G.S. Nihal Singh Wala.

SHRI JAGPAL SINGH (Hardwar): Why is Shri Nihalsingh Wala not present ?

DR. SUBRAMANIAM SWAMY (Bombay North East) : His Bill is put on the Order Paper of the day. What are the causes for suspending rules 27, 29 and 294. It is a motion under rule 388.

MR. DEPUTY-SPEAKER : It has not yet been introduced. You have got every right to oppose any Bill and it will be put to the vote of the House.

SHRI SURAJ BHAN (Ambala) : We want to know the circumstances under which the rules could be suspended. How was this Bill put on the agenda ? (*Interruptions*)

MR. DEPUTY-SPEAKER : Whatever has been done, it has been done under the rules.

DR. SUBRAMANIAM SWAMY : Sir, I am on a point of order.

SHRI JAGPAL SINGH : What is the urgency to suspend rule 294 ? The Bill has not gone before the Committee on Private Members' Bill and Resolutions.

MR. DEPUTY-SPEAKER : It is in the introduction stage. Anybody can introduce any Bill.

SHRI CHITTA BASU : I am a member of your committee. Would you allow me to make a point ?

DR. SUBRAMANIAM SWAMY : On a point of order. You have on the agenda in item No. 7, allowed a motion under rule 388. Now, rule 388 is an emergency measure. If it is very very important, only then it has to be introduced. Here, you have without recourse to the Committee on Private Members' Bills and Resolutions and without the Bill being introduced there, you have allowed a motion under rule 388 which allows the suspension of rules 27, 29 and 294. How can it be possible ? And then, he does not come. That means, the ruling Party stopped him from coming. I do not know.